

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/3508/2021**

This the 19<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mtr Shabnam (Age 37 years), D/o Ghulam Hussain, R/o Markoot, Gurez. At present: Tulsi Bagh, Srinagar.

....Applicant

(Advocate: Mr. Shakir Haqani)

Versus

State of Jammu & Kashmir through Secretary to Government, General Administration Department, Civil Secretariat, Srinagar and 6 ors

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned counsel for the applicant submits that the T.A. has become infructuous on account of certain developments which have taken subsequently.

2. Accordingly, the T.A. is dismissed for having become infructuous.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*